

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Monday 28th day of January Two Thousand And Ninteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)
THE HON'BLE MR. P.MADHAVAN, MEMBER (J)

C.P. 119 of 2018
In
O.A. 440 of 2018

R. Narayanaswamy,
Father of late N. Venkateswaran,
Office Superintendent
(Income Tax Office, Salem),
No.4, 3rd Street,
Nethaji Nagar,
Thirumullaivoil,
Chennai- 600 062.

....Applicant

(By Advocate: M/s.P. Wessly Issac)

Versus

1. Thiru Tamilselvan,
Deputy Commissioner of Income Tax , (HQ) (Admin),
O/o. Principal Chief Commissioner of Income Tax,
TN & Puducherry,
No. 121, M.G. Road, Nungabakkam,
Chennai- 600 034;
2. Thiru Sivakumar,
Deputy Commissioner of Income Tax , (HQ) (Admin),
O/o. Principal Chief Commissioner of Income Tax,
No. 63, Race Course Road,
Coimbatore- 641 018.
3. Thiru. Krishna,
Zonal Accounts Officer,
Pension Section, Zonal Accounts Office,
Central Board of Direct Taxes,
No.121, Aayakarbhawan,
M.G., Road, Chennai- 600 034;
4. Tmt. BannvariLalMeena,
Commissioner,
Income Tax Office,
No.3, Gandhi Road,
Hasthampatti,
Salem- 636 007.

...Respondents/Respondents

(By Advocate: Mr. M.T. Arunan)

O R A L O R D E R

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

When the matter is called, learned counsel for the C.P. respondents produces copy of the order dated 05.07.2018 passed in compliance of the order of this Tribunal dated 27.3.2018 which is taken on record. Learned counsel for the C.P. applicant admits that the order had been passed though the applicant is not satisfied. Accordingly, the applicant may be granted liberty to challenge the order, it is urged.

Keeping in view the above, the C.P. is closed as there is no *prima facie* evidence of wilful disobedience by the respondents. Notices, if any, are discharged.

(P. MADHAVAN)
MEMBER (J)

(R. RAMANUJAM)
MEMBER (A)

28.1.2019

Asvs.